COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 315 OF 2018 &</u> IA NOS. 1523 & 1522 OF 2018

Dated: 11th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission

.... Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Swapna Seshadri

Ms. Neha Garg

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Krishn for R-1

Mr. G. Sai Kumar

Ms. Shurti Awasthi for R-12

<u>ORDER</u>

We have heard learned counsel for the parties. Learned counsel for the parties may file written submissions on or before 17.12.2018 with advance copy to the other side.

List the matter for reporting compliance on <u>17.12.2018.</u> Interim order, if any, to continue till the next date of hearing.

(S.D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson